

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 3rd April, 2024

S.O. 221 . - In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Dr. Raj Kumar Thapa, JKAS, Additional District Development Commissioner, Rajouri to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Rajouri.

The Government further in exercise of the powers conferred under sub-section (2) of Section (20) of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Rajouri who shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

No. Law/Powr/ 3 /2021-10

Dated: -03- 04- 2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) Deputy Commissioner, Rajouri. This is with reference to letter **No.DCR/2024-25/Estt/ 01-04 dated 02-04-2024.**
- 5) Concerned Officer.
- 6) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

Senior Law Officer
Department of Law, Justice and P.A.

